

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

30. C.P. (IB) -1161(MB)2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 03.09.2024**

NAME OF THE PARTIES: - The Bank of Maharashtra Limited
V/s
Alka Rajesh Mimani

Section: - 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

C.P. (IB)-1161(MB)2023

Presence

Adv. Paresh Chandramani

..... Petitioner/Applicant.

None present

..... Respondent.

The IRP has not submitted his report. Let a court notice be issued to the IRP directing him to submit his report positively within a period of ten days. A copy of the report be also served upon the Personal Guarantor who shall be file his reply well before the next date of hearing. List this matter on **13.11.2024**.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

JAGDISH

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)